

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11315/2023

(Arising out of impugned final judgment and order dated 18-07-2023 in CRLOP No. 20711/2018 passed by the High Court Of Judicature at Madras)

THE DIRECTOR OF VIGILANCE AND ANTI-CORRUPTION

Petitioner(s)

VERSUS

EDAPPADI PALANISWAMY & ANR.

Respondent(s)

(IA No.181665/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Amit Anand Tiwari, A.A.G.
Mr. D. Kumanan, AOR
Mr. Sheikh F Kalia, Adv.For Respondent(s) Mr. C A Sundaram, Sr. Adv.
Mr. K Gowtham Kumar, Adv.
Ms. Vishwaditya Sharma, Adv.
Mrs. Lakshmi Rao, Adv.
Mr. Balaji Srinivasan, AORUPON hearing the counsel the Court made the following
O R D E R

List on 25.09.2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(VIDYA NEGI)
ASSISTANT REGISTRAR